

12.04 hrs.

*[Translation]**[Translation]*

RE: VULGARITY IN INDIAN MOVIES

SMT. PRATIBHA DEVISINGH PATIL (Amravati): Mr. Speaker, Sir, the crime, sex, dance and songs sequences being shown in Indian cinema are a great blow to our Indian culture, civilization and the dignity of women. It has become a matter of great concern. On the occasion of International Women's Day on 8th March, all women M.Ps met the President and made an humble request to him. I will read out a portion of it.

[English]

"Today the 8th March, 1994, when the world is observing the international women's day, we the undersigned women Members of Parliament belonging to different political parties want to speak in one voice and take the opportunity to invite attention of your Excellency and through you that of people at large and the Government of India and all concerned to the serious situation obtaining where the dignity of women and womanhood is facing a grave challenge.

Contradictory picture is emerging on the scene. On the one side more and more efforts and laws are being enacted, resolution at even international levels are being passed to enhance the quality of rights and position of women in society and on other side exploiting her womanhood in the most objectionable manner is making her position socially weak."

Mr. Speaker, Sir, we do not intend to put its responsibility on any one person or persons. Our only aim is to check this vulgar trend in the society. The righteous people should take up this cause. The House should have a debate on it. I would like to request my brethren that we should discuss and decide it unanimously as we did in the case of Kashmir. This issue should be highlighted over the media so that we can tackle it effectively. It is true that freedom of speech is one of the Fundamental Rights, but that does not mean that this right should be used in an indecent manner. This right cannot be used in an arbitrary manner. Privatisation does not mean that vulgarity of speech, action and scenes can be permitted; that should not be allowed. The vistas of shamelessness are expanding beyond limits and people with a sense of decency have to keep quiet in these circumstances. A stage may come where indecency may cross all the limits. Therefore, we want that for film producers or other concerned persons, a law should be enacted or such arrangements should be made that may put a check on this trend and help us create a decent atmosphere in the society. Today the situation has become such that we cannot watch a movie alongwith our family members. Formerly, situation was all together different.

[English]

Formerly a woman was confined within the four-walls of her house. Now she is confined to her room only because she cannot watch the TV in drawing room alongwith the children and other family members.

[*Translation*]

Now, this is the present situation in the society. We do not blame anybody or the Government for this. We should try to rectify the situation and this needs our collective efforts. Therefore, we want a full length discussion in the House, for which we seek your permission.

[*English*]

MR. SPEAKER: Now, Maliniji

(*Interruptions*)

MR. SPEAKER: I propose to allow a few lady Members to speak on this topic. I take that all gentlemen are supporting them.

SHRI CHANDRA JEET YADAV (Azamgarh): We are also supporting this.

SHRIMATI MALINI BHATTACHARYA (Jadavpur): Sir, I am very happy that in this Parliament Session, the Members cutting across standard barriers are supporting the proposal which has been raised by Shrimati Pratibha Devisingh Patil. We all support this proposal. We are all equally concerned about this rapid commercialisation of mass media and the way in which it is constituting a cultural invasion in our country. We have spoken about this on other occasions also. But we think that this deserves a full length discussion from which to-the-point proposals may be thrown up.

We are aware that this is a social problem. This is not something which can be mended by giving a Government order overnight nor simply by amending the laws. But we think that the Government

and the States have certain responsibilities in this matter and the Parliament has a certain responsibility in this matter. Therefore, we would like to take this up in a full length discussion. I hope you would allow us.

[*Translation*]

SHRIMATI GIRIJA DEVI (Maharaj Ganj): Mr. Speaker, Sir, two days ago I had informed the House that how such corrupt tendency is being spread in the society through this form of art. Its ill effects can be seen in various spheres. Doordarshan, which has failed to make itself competent, has crossed the limits of vulgarity in the process of adopting the foreign culture. It has encouraged exploitation of women. These days the main aim is to make quick money by showing indecent and double meaning songs and we are also in this race. The result is that our children are asking us such questions which we are unable to answer. Previously, the whole family used to enjoy a movie on TV but today such is the situation that if you want to watch TV, you will have to watch it alone and if you go to a cinema, you will try to avoid your children. Considering all these ill effects, yesterday we met the Hon. Minister and while discussing this matter, we came to know about this fact that it has been admitted by criminals also that films inspired them to commit crimes. I demand a full length discussion in this regard.

[*English*]

SHRIMATI GEETA MUKHERJEE (Panskura): Sir, yesterday, we all lady Members saw Rashtrapatiji on this matter. Now things have gone to such an extent that films are shown in TV that Hitler is proposing to Rani Jhansi. Rani Jhansi has

[Shrimati Geeta Mukherjee]

Masala' day before yesterday, showing an indecent programme.

her child at her back and says that as soon as she gets rid of the child, she will go with him. What is all this? We are really extremely sorry and I believe that it is not only the question of women but the question of the whole House and our entire heritage. This must be given up and we require a discussion on this subject.

[Translation]

SMT. SUMITRA MAHAJAN (Indore): Mr. Speaker, Sir, in fact this issue has already been discussed a number of times. Previously, indecent posters were there and advertisements of such items were made which were of no use for women but even then, women model were associated with them and when women organisations used to raise their voice against them then the Cine Circle Association used to say that since those posters were passed by the Film Censor Board, nobody could remove them. Therefore, Sir, first of all it is necessary to discuss the working of Film Censor Board of India.

Secondly, Mr. Speaker, Sir, recently, a note has been circulated to all of us by the Ministry of Human Resource Development which says that a cultural policy is being formulated. I would like to submit that on one hand we say that 'Matri Devo Bhava' which means woman is a goddess and on the other hand, different parts of her body being exhibited openly.

Mr. Speaker, Sir, as just now Gitaji said, such type of movies and advertisements are a blow to our cultural and historical values. No foreign TV is involved in it, it is our own Metro channel which aired a programme named 'Mirch

Mr. Speaker, Sir, my only submission is that all these things should be stopped, and a full length discussion should be held in the House in this regard. These days an advertisement is being shown on Doordarshan which shows that an uncle puts something in the pocket of his nephew, who is going to attend a party and advises him to make use of it in the party. This is not good. In our country, boys do not attend a party for this purpose.

Mr. Speaker, Sir, this is totally wrong. Our society upholds some other higher values. What do we want to show through the official media? Therefore, we should have a detailed discussion in this regard.

[English]

MR. SPEAKER: I do not agree with the last part of your statement.

[Translation]

SMT. SAROJ DUBEY (Allahabad): Mr. Speaker, Sir, I very much agree with the concern expressed by Pratibhaji and want to add that we should immediately repulse the attack being made on our culture and it is not her concern alone but the House as well as our society also shares her concern in this regard.

Sir, a programme, probably titled, "Hinsa aur sex tatha asha'il ganon ke prati chinta" was telecast on Zee TV the day before yesterday. While I started watching the programme, I was sorry to see that obscene scenes, one after the other, alone dominated this half-an-hour

programme that made us bow our heads in shame. The telecast of obscene songs, carrying double meaning displayed the vulgar exhibition of parts of body of the playing characters in such a manner that it seemed as if the obscenity of the cinema halls had reached into the drawing rooms of our houses. I would, therefore, like to urge the Government, through you, that a detailed discussion on the subject may be held here. Our future generation is being led astray. Our children should have been singing patriotic and duty-conscious songs but, today, they roam about singing obscene songs though they hardly understand the underlying meaning. In this manner, our social atmosphere is being vitiated. This moral and ethical turpitude should immediately be checked and a detailed discussion held on it.

SHRIMATI BHAVNA CHIKHLIA (Junagarh): I am in total agreement with the concern expressed about women here. Yesterday, we had called on the Hon. President and he too expressed his concern about it and assured us that he would take up the matter. Similarly, Shri Shukla also stated in the House yesterday that he would allocate time for a discussion on it. We demand that discussion on all other matters should be suspended and this issue discussed thread bare in the House.

[English]

SHRI SOMNATH CHATTERJEE (Bolpur): Sir, what about the Censor Board? Some of the songs in Indian movies are most objectionable. I want to know what the Censor Board is doing. How are they certifying these films? How can they be allowed?

[Translation]

SHRI LAL K. ADVANI (Gandhi Nagar): Mr. Speaker, Sir, I feel grateful to Shrimati Pratibha Patil for raising such an issue that apparently seems to be related to women but, in fact, is related to the cultural heritage of this country. The technological inventions being made the world over today have placed media in a position in which it stood never before. Satellite TV is a significant development in the world, the fallout whereof should be pre-empted and steps taken accordingly beforehand. I regret the fact that the Government has neither taken any steps in this direction nor is concerned about it. There was an episode on Metro TV in which Hitler was shown proposing himself to Rani Laxmibai and the latter bringing her child down from her back says that it was liability to her and all such sort of things. Doodarshan is directly responsible for it. Had Shri K.P. Singh Deo been present here, we would have asked him as to why was such an episode telecast on Doodarshan.

In this connection, I would like to urge that an integrated cultural policy be brought forward

[English]

National Media Policy in the context of all these innovations and in the context of our own cultural values.

[Translation]

In this regard Pratibhaji's statement is important as to what do we intend to do? Television as well as print media is involved in it. What is your policy with regard to the foreigners invading the print media. We learn from the newspapers

[Shri Lal K. Advani]

that so and so newspaper of English is being launched here. This is not a healthy situation. I allege that the Government has resorted to a drift in policy in this matter. There is no sense in Doordarshan's telecasting such programmes in order to compete with the Zee TV. We had, once, constituted a Committee on Software that had given some good suggestions but no action was taken on them.

Therefore, my concluding remark is that a co-ordinated media policy be presented before us and discussed in the House.

SHRI CHANDRA JEET YADAV (Azamgarh): At the very outset, I would like to congratulate the lady Members of the House for raising an important national question with all the sincerity and we will support them fully on this issue. The Government may, on its part, do whatever it likes, but I would only like to inform that a Standing Committee relating to the Ministries of Communications and Information and Broadcasting has been appointed by the House. We have taken up this question in that Committee also and the Chairman, Censor Board was also called to depose before it and we have, through that Committee, conveyed to the department that it was a matter of concern for us as this was something that went in total contrast to our culture and all the vulgarity and filth is being inserted in the songs, movies and the advertisements through Doordarshan. We associate ourselves with this concern. I would say that the blind imitation of Western culture is on the increase. This is no modernisation but an invasion on our values and ideals in a bid to distort them. I hope that the

Government will consider the opinion of the House with all the seriousness in this regard.

SHRI GEORGE FERNANDES (Muzaffarpur): Mr. Speaker, Sir, there goes an old English dictum.

[English]

Locking the stable after the horse has bolted away.

[Translation]

The discussion taking place here is of the very same nature. I am at a loss to understand the justification for this discussion here after we have given our tacit approval to globalisation and liberalisation in the economic field. I am saying it with utmost mental trauma not only because we have a different perception and approach towards our economic policy; you may recall that a few months back, a programme of Michael Jackson was scheduled to be held here and a soft drinks company was to spend 10-12 crores of rupees on that. When the company has made its way in, the alien culture associated with it is bound to make inroads into our country. Our dhabas are destined to close down after their shops are opened. The girls of our country will be shown in scanty clothes. I have seen the world and know a little bit about it. You will not be able to put a check on this process in India. GATT is associated with it. You cannot dare to stop the process when America dictates you terms to open your market for them in every field. This is a fact and not a joke. This is why, I am saying, 'Think over it if you wish to'. You are aware of the fact that the newspapers are fighting among themselves and conducting seminars. They would have convened another

seminar had they had been able to attract large sums out of it. Everybody is running in the race for money and something called the country's culture and civilisation have gone into oblivion. People go to the stadia like Jawahar Lal Nehru Stadium for watching the song and dance sequences ...(*Interruptions*) the children of big guns spend twenty thousands of rupees for chartering planes from Bombay, Madras or Calcutta. These are all inter-related things. Our television has no credibility. I do not watch Indian or foreign TV programmes but I know that Indians do not like to watch the Doordarshan or listen to All India Radio. It's either a Government propaganda machinery on publicity media for few families. These are the sources showing details of the birth and death and the life profile of few families. It is a bitter fact, yet it is there. People feel that the programmes of these media have become monotonous and boring. People will surely look out for foreign programmes if the Government media are used for propaganda and charity. This problem is linked with our political and economic way of life. A concrete discussion should be held on it.

[*English*]

The horse has already bolted away, it is no use trying to lock the gates of the stable.

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): We agree to what the hon. lady Member has said. I have already indicated what he had said a few days ago that we should have a discussion on this matter in the House; we should sit in the Business Advisory Committee and try to find out some time for this. As far as the general issue, which

is a vital issue that has been raised by Shri Lal K. Advani and Shri George Fernandes is concerned, I would say that we would like to have a discussion on this, whenever we find time; it may be after the recess or some time later on so that a general national consensus can develop on that issue, because it is not a matter on which we are bound by party politics or anything like that.

There is a general feeling in the whole country that something of that kind needs to be done. If the Parliament can deliberate on it and guide the Government to take appropriate action, we will be happy to do that.

MR. SPEAKER: Thank you. I think the problem is really omnibus, it relates to the individual and the Government as well as the entire society as such; and I am happy that everybody wants that there should be a discussion on this. The Government is ready, because the Leaders of the Opposition and the Members of the different political parties have asked for it. We will fix a time for a discussion, a proper time, not one hour, but enough time for a discussion. The only request that I would like to make is that when the matter is taken up for discussion, the attendance in the House should be full; otherwise, the importance attached to this issue is diluted. I know that many other Members wanted to speak, but, we will certainly provide enough time to the lady Members.

SHRIMATI BIBHU KUMARI DEVI (Tripura East): It is a very important issue. So, I wanted to speak about that. You know what happened in Tripura. Ladies were made to parade naked.

MR. SPEAKER: He will give you enough time for that; that was in my mind; that is why I have mentioned that time will be given.

(Interruptions)

MR. SPEAKER: I will allow you to raise it later on. Please sit down.

[Translation]

SHRI SHARAD YADAV (Madhepura): Mr. Speaker, Sir, yesterday an aeroplane of Sahara Airlines met with an aircrash at Indira Gandhi International Airport and was totally damaged. Its debris was scattered upto Palam Airport. A Russian plane was standing in the hangar and was scheduled to take off today itself, was totally damaged. The fire brigade could control the fire with great difficulties. Just now it was being discussed in the House that the privatisation has become the latest trend in the Market and even our Indian Airlines has also been privatised. Hon. Mr. George has rightly said that this trend of privatisation has gained momentum since Independence due to our leaning towards epicurean culture. The Sahara Airlines has four aeroplanes, the Government should have made a statement in this regard earlier.

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): A notice has been received.

MR. SPEAKER: They have given a notice.

SHRI SHARAD YADAV: Are these planes new or second hand? They are carrying passengers at cheaper rates, not

for their service, but in order to earn more profits and this is the reason behind this accident and it was so disasterous that if that plane had fallen over the airport then dozens of people would have died. I want to know from the Government as to what steps have been taken for the proper maintenance of these planes? The four planes purchased by the Company were new or second hand? Shri Ram Vilas Paswanji had asked a question that they were carrying passengers at cheaper rates. What were the reasons behind it? The reason being simple that they are earning profits by fair or foul means and this accident is the result of their lust for money. Now, are you going to put a ban on these private airlines or not as these are operating on Bombay and other profitable routes and it may cause loss to the official airlines and ruin our established institutions? The Government should come up with a policy statement in this regard as to whether or not such private airlines will be allowed to operate in future and what are the terms and conditions? *(Interruptions)*

SHRI RAM VILAS PASWAN (Rossera): Two days back we had warned the Government in this regard.

[English]

SHRI SOMNATH CHATTERJEE (Bolpur): On this only more sentence I would like to add that proper investigation should be made so far as all these private taxi operators are concerned. Inquiry should be made into Sahara and all other companies as to what sort of planes they have... *(Interruptions)*...

MR. SPEAKER: You should understand. I have said that I will allow you. It is not necessary for you to get up every now and then. This is really not good. Please sit down.

Now this has happened and I am sure the entire House is concerned about it. Shri Sharad Yadav has made an initial statement on this and he has wanted some information; information on accident and information on the points raised by him also may be given...

(Interruptions).

[Translation]

DR. K.D. JESWANI (Kheda): Mr. Speaker, Sir, the statements in protest of Narmada project and Sardar Sarovar project are being made time and again. It is true that it could not be reviewed for the last 45 years but many statements are being made from the responsible persons against the interest of Gujarat. We know that present political scenario in Gujarat is very build. Talking about its privileges recently, the Chief Minister of Madhya Pradesh has asked for reduction of the height of the Dam. Yesterday only, a request was received from a Cabinet Minister for reducing the height of the Sardar Sarovar dam. I fail to understand as to why such requests were not made during the last 45 years. Now the sentiments of the 5 crore people of Gujarat are closely connected with it. Moreover, considering the drinking water and famine problem of Gujarat Narmada project is required to be completed urgently in the interest of the nation but even then some people are trying to put obstacles in its completion. Sometimes they instigate activists and thus create hurdles in the implementation of this project.

12.35 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

I request the Government to consider the overall situation in Gujarat at present.

SHRI LAL K. ADVANI (Gandhi Nagar): Mr. Deputy Speaker, Sir, this is such a topic which requires an authorised statement either by Shri Shukla or by the Government. This situation cannot be accepted. Some changes are to be made in the established facts. Just because, the political situation in a State is fluid and there is a political uncertainty it cannot be tolerated that a change is made in the decision taken between the two States with the consent of the Central Government, if any Minister or Chief Minister says that the height of the dam should be reduced, it cannot be tolerated. I, therefore, request for an authentic statement from the Central Government as such type of statements are causing restlessness and tension among the people just for nothing.

SHRI SHARAD YADAV (Madhepura): Mr. Deputy Speaker, Sir, the question raised by the hon. Member is very relevant. The question of water and irrigation is very relevant in respect of the whole poverty stricken people of India. As you already know that there are disputes between Karnataka and Tamil Nadu, Haryana and Punjab over sharing of water and Haryana and Rajasthan have not been able to get their shares of water till date and such disputes are of a very dangerous nature. The present Sardar Sarover project is a very big project. This is not good that the project which was previously running smoothly has developed some snags as some people are trying to make it controversial. Today water for irrigation is most important thing for the prosperity of the country but the Central Government is not serious about

[Shri Sharad Yadav]

it and as a result there of different people are trying their manoeuvres in respect of Sardar Sarovar project. The Government should come up with a new scheme so that a policy in respect of irrigation can be framed with a national point of view so that we are able to irrigate 70 percent land which remains unirrigated and thus are able to remove poverty and uplift the living standards of the people.

SHRI DILEEP SINGH BHURIA (Jhabua): Mr. Deputy Speaker, Sir due to construction of Sardar Sarovar dam all tribal villages in Madhya Pradesh are going to be submerged. I am just coming from that area and there, the people are living in a very pitiable condition. If due to construction of a dam people do not get land to live in after displacement, then it would be not good for the country. I do not want to hamper the construction of the dam. I only want this much that people who are displaced should be rehabilitated.

I want to submit that some of the villages will submerge in the water in 1994 and some others in 1995 but the affected people have not been settled so far. The Adivasis have their own traditions. They need water, schools, health centres, electricity and employment as well. Unless you make arrangements in this regard, the situation cannot improve in Madhya Pradesh. Today, people are being displaced due to construction of dam which has created a law and order problem in Madhya Pradesh. The people there are fighting with each other.

Mr. Deputy Speaker, Sir, the Sardar Sarovar dam should be constructed but before that, the Government should ensure that whether or not proper

arrangements have been made for the displaced persons. Till then, the people should not be removed from their respective places. (*Interruptions*)

This is what I want to tell the hon. Minister.....

(*Interruptions*)

KUMARI VIMLA VERMA (Seoni): Mr. Deputy Speaker, Sir, they should also listen to us.

Mr. Deputy Speaker, Sir, the discussion about the dam being built on Narmada is not a new thing, several points have been raised to reduce its height. (*Interruptions*)

Mr. Deputy Speaker, Sir, they should also hear others' viewpoint.

Mr. Deputy Speaker, Sir, undoubtedly, all the states of the Indian union are equal and the people must be sympathetic towards the problems being faced by the poor. Shri Sharad Yadav rightly submitted that for alleviating poverty, water is the most essential thing. Wherever means of irrigation have been provided poverty has been alleviated. The interests of the farmers and all others must be safe-guarded. Water storage in Sardar Sarovar will be proportional to the height of the dam and for regulating the release of water from the Narmada Sagar there is the need to build high dam. Height of both the dams will submerge a number of villages in Madhya Pradesh inhabited by poor tribals, who will have to migrate to other areas.

Mr. Deputy Speaker, Sir, undoubtedly the areas benefited by irrigation will prosper but at the same time

attention should also be paid towards the people going to be displaced. They will lose means of livelihood and will settle down at some other place. I would like to know whether all the facilities will be made available to the displaced persons at the places of their rehabilitation? This is the reason for demanding reduction in the height of the dams. In this connection, the Chief Minister of Madhya Pradesh held parleys with all the parties and it was unanimously decided that the issue of reducing height of the dam should be taken up. I reiterate that on humanitarian ground height of these dams should be reduced so that the sufferings of the people could be mitigated to some extent. In addition, everywhere proper utilisation of water should take place... (Interruptions)... Mr. Deputy Speaker, Sir, the main point is that the quantum of water expected from the river is not generally available in the river. Therefore, there is need to reconsider the decision.

[English]

SHRI VIDYACHARAN SHUKLA: Sir, the position of the Central Government in this matter has been made clear from time to time and it has undergone no change. Whatever we had stated earlier on this matter, stays unchanged. The question of political instability in Gujarat or whatever somebody is saying, or whatever the Chief Minister of Madhya Pradesh is saying does not make any difference as far as the Government of India is concerned and as far as our position is concerned.

Our position today is the same as it was last time and I do not have to add anything more to this.

About the broader subject raised by Shri Sharadji and many other hon.

Members, I would say there is national water policy which has been adopted unanimously by the country and we are scrupulously following the water policy of the country... (Interruptions)

MR. DEPUTY SPEAKER: Zero Hour cannot be dragged on up to one o'clock.

[Translation]

SHRI NITISH KUMAR (Barh): Mr. Deputy Speaker, Sir, you are allowing some of the hon. Members to speak for even 25 minutes, but are not allowing us to raise an important issue... (Interruptions)...

SHRI SRIKANTA JENA (Cuttack): Mr. Deputy Speaker, Sir, please give me only one minute

SHRI NITISH KUMAR: From the beginning he is seeking permission to speak. Please allow him to raise his point.

[English]

SHRI R. ANBARASU (Madras Central): A serious uncertainty has been caused in the minds of the minorities in Tamil Nadu and Pondicherry because the Hindu Munnani have planned to either demolish or take-over the famous 200-year old Cathedral church in Pondicherry and Velankanni church at Madras in Tamil Nadu. They have decided to conduct their march on 10th of this month, that is tomorrow to these two churches to perform *Deepa Aradhana* on the eve of Mahashivarathri to drive home the point that the Hindus must get back the temples. The Hindu fundamentalists have claimed these two Cathedral churches in Pondicherry and in Madras.

[Shri R. Anbarasu]

It has created uncertainties in the minds of minorities. I do not want another Ayodhya to be created either in Tamil Nadu or in Pondicherry. A serious situation has arisen in around Pondicherry Church and Velankanni church. There is a great commotion and tense situation. At any time, there may be communal clash.

Therefore, I want a categorical statement from the Home Minister about the incident and I also demand that the Home Minister should send some para military forces to protect the churches in Pondicherry and in Madras, Velankanni. *(Interruptions)*

SHRI P.G. NARAYANAN (Gobichettipalayam): On this, there is no communal or social tension in Tamil Nadu. *(Interruptions)*

MR. DEPUTY-SPEAKER: Whenever Mr. Anbarasu raised, there may be a controversy of statement. I know it pretty well. I will give you a chance.

SHRI SRIKANTA JENA: Mr. Deputy-Speaker. I am just bringing to your notice and to the House, a serious scandal, a scandal which can be number one in this century, a scandal of Rs. 2,000 crores by an American power company. Its foundation stone was laid by Mr. Salve on 5th March at Orissa. Can you imagine it? Today it has come in the Indian Express and all the newspapers that how this American company could get sanction from the Government of India and counter-guarantee. Yesterday, the Prime Minister was telling: "We are inviting the power companies to India." This company has got sanction from the Power Ministry extra bonanza of Rs. 840

crores now and another Rs. 1000 crores in the construction cost.

Can you imagine power plant is going to be set up in the coal based State where the power cost is Rs. 5 crores per M.W. whereas the BHEL say that they can instal the plant at the rate of Rs. 2.22 crores per M.W. But the American company was allowed at the cost of Rs. 5 crores per M.W. That means, we will be selling power at the rate of Rs. 5 per unit. I do not know who has done it. *(Interruptions)*

MR. DEPUTY-SPEAKER: If you are making any allegation against a particular Minister, you should give a notice well in advance.

SHRI SRIKANTA JENA: I have given notice to raise this matter.

MR. DEPUTY-SPEAKER: No.

(Interruptions)

SHRI SRIKANTA JENA: Let me complete.

MR. DEPUTY SPEAKER: Law is there for all. It is binding on everybody. Law cannot be twisted according to our own circumstances. Law is there for everybody to bow their heads before law. According to the procedure, whenever you want to make an allegation against a particular Minister, you have to give notice.

SHRI SRIKANTA JENA: I am not bringing any personal motivation against any Minister. This is a policy decision taken by the Government. This is a serious matter. Poor Orissa is going to suffer.

MR. DEPUTY SPEAKER: You have made an allegation against the Minister. In this case, he has laid the foundation-stone.

SHRI SRIKANTA JENA: In Orissa, there is a conspiracy by the Power Ministry to allow this American giant in the power sector and they are going to squeeze us. If you do not allow me to speak on this issue, it is unfortunate. It is the biggest fraud committed. The Power Ministry, Government of India are responsible for this biggest fraud committed on the people of Orissa. I throw this challenge that this is Rs. 2,000 crores scandal. It is a great scandal. If you ask me to give a notice, what notice will I give? Why did the Power Minister go to Orissa for laying the foundation stone? There is a kick-back. Who has taken this kick-back?

SHRI SRIBALLAV PANIGRAHI (Deogarh): Please allow me to say something. This relates to my Constituency. (*Interruptions*)

MR. DEPUTY SPEAKER: May I request that there should be order in the House? The House should follow the procedure. If there is any violation of the procedure, it amounts to contempt of the House. I call Shri P.G. Narayanan to speak.

(*Interruptions*)

SHRI P.G. NARAYANAN: Mr. Deputy Speaker, Sir, Shri Era Anbarasu has alleged in the House that there is communal tension in Tamil Nadu. But I have to say that there is no communal tension in Tamil Nadu as alleged by Shri Era Anbarasu. Social and communal harmony is maintained perfectly in Tamil Nadu. Why is Shri Era Anbarasu raising

all these things on the floor of the House? Shri Era Anbarasu ought to have brought this issue to the notice of the Chief Minister of Tamil Nadu. She will take prompt action this issue if there is any tension at all in Tamil Nadu. Why is Shri Era Anbarasu raising all these issues on the floor of the House unnecessarily? There is no communal tension in Tamil Nadu

MR. DEPUTY SPEAKER: Very good. Thank you very much.

12.54 hrs.

PAPERS LAID ON THE TABLE

[*English*]

Detailed Demands for grants (Vol.I & Vol.II) of the Ministry of Home Affairs for the year 1994-95

THE MINISTER OF STATE IN THE MINISTRY OF THE HOME AFFAIRS (SHRI P.M. SAYEED): On behalf of Shri S.B. Chavan, Sir, I beg to lay on the Table—

- (1) A copy of the Detailed Demands for Grants (Vol.I) (Hindi and English versions) of the Ministry of Home Affairs for the year 1994-95

[Placed in the Library. See No. LT 5506/94]

- (2) A copy of the Detailed Demands for Grants (Vol.II) (Hindi and English versions) of the Ministry of Home Affairs